

**IN THE INCOME TAX APPELLATE TRIBUNAL
COCHIN BENCH**

BEFORE SHRI INTURI RAMA RAO, AM

**ITA No. 904/Coch/2022
Assessment Year: 2017-18**

Philomina Varghese Appellant
Sagar Enterprises, No. 1.657, Service
Co-operative Bank Building
Mulanthuruthy, Ernakulam 682314
[PAN: ABMPV1584B]

vs.

The Income Tax Officer Respondent
Non-Corporate Ward - 1(4)
C.R. Building, I.S. Press Road
Kochi 682018

Appellant by: Shri Edwin George, Advocate
Respondent by: Smt. Leena Lal, Sr. D.R.

Date of Hearing: 05.02.2025
Date of Pronouncement: 19.02.2025

ORDER

This appeal filed by the assessee is directed against the order of the National Faceless Appeal Centre (NFAC), Delhi [CIT(A)] dated 27.07.2022 for Assessment Year (AY) 2017-18.

2. When the matter was called on, the learned counsel for the assessee submitted that the appellant intends to withdraw the appeal, as the issue in the appeal is sought to be settled through Direct Tax Vivad Se Vishwas Scheme, 2024 (DTVSV). Accordingly, we permit the assessee to withdraw the appeal with liberty to revive the appeal,

in the event the application in Form No. 1 under DTVSV comes to be rejected, for any reason.

3. In the result, appeal filed by the assessee is dismissed as withdrawn.

4. Order pronounced in the open court on 19th February, 2025.

Sd/-
(INTURI RAMA RAO)
ACCOUNTANT MEMBER

Cochin, Dated: 19th February, 2025

n.p.

Copy to:

1. The Appellant
2. The Respondent
3. The Pr. CIT concerned
4. The Sr. DR, ITAT, Cochin
5. Guard File

Assistant Registrar
ITAT, Cochin